

Monitoring Committee named as “DISHA”, submission of reports by third party monitoring through National Level Monitors, Area Officers Schemes, Concurrent Evaluation, Impact Assessment Studies, monitoring the submission of Utilization Certificates. As per the reports/returns received from the State Governments/UT Administrations, the implementation of these programmes have been found to be satisfactory. Independent studies have also observed positive socio-economic impacts of rural development programmes in rural areas.

**Discrimination against differently-abled persons under MGNREGA**

864. SHRI TIRUCHI SIVA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is aware that differently-abled persons continue to experience discrimination under MGNREGA scheme;

(b) whether the number of differently-abled persons employed under the MGNREGA scheme has increased in the last year and if so, the details thereof; and

(c) details of steps being taken by Government, particularly in the State of Tamil Nadu, to increase the participation of differently-abled persons in employment activities in the rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 provides at least one hundred days of guaranteed wage employment in every financial year to every rural household whose adult members volunteer to do unskilled manual work. The details of number of differently-abled persons worked under the MGNREGA during the last three financial years and current financial year 2018-19 (as on 06.02.2019) is given below:—

(₹ in lakh)				
Financial Years	2015-16	2016-17	2017-18	2018-19
				(as on 06.02.2019)
Differently abled persons worked	4.60	4.72	4.72	4.25

(c) State Governments including Tamil Nadu have been advised to take the following steps for increasing the participation of differently-abled persons under MGNREGA:—

- (i) States to identify specific works which can be done by differently-abled persons;

- (ii) Differently-abled persons can be grouped together as a fixed group to accomplish the works proposed for them;
- (iii) Differently-abled persons should be given preference for appointment as Mates for MGNREGA works and as workers for providing drinking water, to manage crèches etc., at the work site.

#### **PMGSY projects in Uttar Pradesh**

865. SHRI SANJAY SETH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of proposals received and sanctioned under Pradhan Mantri Gram Sadak Yojana (PMGSY) from Uttar Pradesh during the last three years;

(b) whether all sanctioned work under the scheme has been commenced and completed within the promised deadlines, if not, the reasons for delay in starting the work, project-wise;

(c) the details of proposals made and work currently underway in the District of Unnao in Uttar Pradesh along with the details of work sanctioned and completed during the last year within the district; and

(d) the measures taken to assess and maintain the quality of work under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The total number of proposals received and sanctioned under Pradhan Mantri Gram Sadak Yojana (PMGSY) in the State of Uttar Pradesh during the last three years is given below:—

Year	Proposal received (No. of works)	Proposal sanctioned (No. of works)	Value of sanctioned proposal (₹ in crore)
2015-16	Nil	Nil	Nil
2016-17	681	681	3140.90
2017-18	35	35	268.82

Out of 716 works sanctioned in the years 2016-17 and 2017-18, 15 works were subsequently de-sanctioned.

All the remaining 701 sanctioned works has started and 633 completed. Work on 68 road works is under progress. The status of these road works is given in the Statement (*See* below).

(c) No road work under PMGSY was sanctioned in the District of Unnao during the years 2015-16 and 2017-18. 9 road works were sanctioned in the District during